				NName of the co	orporate debtor:	Truevalue Engineering Pr	- Annexure ivate Limited : Date of		P: 16.04.2024: Lis	st of creditors as or	: 28.08.2024			
					•	secured financial credito								
					2.50		(Amount in		, 5.255 5. 5.52	,				
SI.	Name of creditor	Details of claim received		Details of claim admitted						Amount of	Amount of any	Amount of claim	Amount of claim	Remarks, if any
No.		Date of	Amount claimed	Amount of claim	Nature of	Amount covered by	Amount covered by	Whether % voting	ting share in	contingent claim	mutual dues, that	not admitted	under verification	
		receipt		admitted	claim	security interest	guarantee	related party?	СоС		may be set-off			
							NIL							
				Name of the co	rnorate debtor:	Truevalue Engineering Pri	Annexure -	•	· 16 04 2024: Lie	t of creditors as on	28.08.2024			
				Name of the co							26.06.2024			
					List of u	unsecured financial credit	•		any class of cree	ditors)				
SI.	Name of creditor	Details of cla	im received	(Amount in ₹)  Details of claim admitted  A						t of Amour	t of any Amount	of claim not	Amount of claim	Remarks, if any
No.	Name of Creditor	Date of	Amount claimed	Amount of claim	Nature of	Amount covered by	Whether related	% of voting share in C	oC contingent		lues, that admitte		under verification	Remarks, it ally
110.		receipt	Amount claimed	admitted	claim	guarantee	party?	% of voting share in c	contingent		eset- off	u.	ander vermeation	
														requisite supporting documents
	Fairdeal Polytex Pvt Ltd	30.04.2024	12,157,261	11,000,000	Financial Debt	_	NO	100%	_		_	_	1,157,261	have been sought and are await

1. This is not the final list of financial creditors; process of verification is still underway, basis which the above table shall be updated from time to time. In certain cases, requisite supporting documents have been sought and are awaited from the concerned claimants.

2. Principal amount has been verified on the basis bank statements, as per Section 65B of The Banker's Book Evidence Act, 1891 (as applicable), and Corporate Debtor's books of accounts (as available) and other supporting documents as per requirements of the CIRP Regulations and the Code.

3. The above mentioned voting share has been computed based on amounts verified as of date.